

IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR
WP No. 12718 of 2026
(NISHA GURJAR Vs UNION OF INDIA AND OTHERS)

Dated : 18-04-2026

Shri Varun Kaushik - Advocate for the petitioner.

*Shri Praveen Kumar Newaskar - Deputy Solicitor General for
respondent/Union of India.*

Shri G.K.Agrawal - Govt. Advocate for respondent No.3/State.

Heard on admission.

Instant petition in the nature of Public Interest Litigation raises three questions, viz. (1) grievance of the petitioner is that e-rickshaw is introduced over roads in last 10 years, but no rules to regulate the vehicle is being framed either by Union of India or by the State Government. (2) A policy is required to be formulated whereby e-rickshaw should not be permitted to run over national and state highways as it poses risk as well as causes loss to the State Exchequer because e-rickshaws are exempted from tax regime. (3) Plying over national/state highways causes regulatory adversity to other permit holders who ply their vehicles over national/state highways.

Issue notice to the respondents on payment of process fee within seven working days, returnable within four weeks.

In the meanwhile, respondents are directed to file reply.

(ANAND PATHAK)
JUDGE

(PUSHPENDRA YADAV)
JUDGE

